

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 942
ANSWERED ON TUESDAY THE 30TH JULY, 2024**

DECLINING RECOVERY RATES IN THE INSOLVENCY AND BANKRUPTCY CASES

QUESTION

942. Shri Ryaga Krishnaiah:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is aware of the declining recovery rates in the insolvency and bankruptcy sector;
- (b) if so, the details thereof and the reasons for the declining recovery rates; and
- (c) the measures Government has taken or plans to take in this regard?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[HARSH MALHOTRA]

- (a) to (c): As per records available with the Insolvency and Bankruptcy Board of India (IBBI), the year wise data as presented below showcases year to year fluctuations in recovery rates depending on quality of assets resolved during that particular year and market discovery of value of the distressed assets:

Period	Number of cases	Percentage Realisation against claims	Percentage Realisation against Liquidation Value	Percentage Realisation against Fair Value
2017-18	19	54%	235%	85%
2018-19	75	54%	232%	100%
2019-20	132	25%	166%	77%
2020-21	119	22%	150%	61%
2021-22	143	23%	131%	81%
2022-23	188	36%	128%	85%
2023-24	271	27%	138%	94%
Apr- Jun, 2024	58	31%	123%	81%

The Government has amended the Code six times since its enactment to streamline the resolution process and for maximisation of value of assets.
